

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No.15/18

CIS No. 238/2019

CBI Vs. R. Vasudevan and another

RC No. 01(A)/2010/ACU-IX/CBI/New Delhi

U/S: 109 IPC & Section 13(2) r/w 13(1)(e) of PC Act

01.07.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. 1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020 and No. 22/DHC/2020 dt. 29.06.2020.

Vide order of this court dated 21.03.2020, this case was fixed for PE on 01.05.2020. However, vide order 11/DJ/RADC/2020 dated 15.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 01.05.2020 were adjourned en-bloc to 02.06.2020. Subsequently, vide order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, the matters fixed for 02.06.2020 were adjourned en-bloc to 01.07.2020.

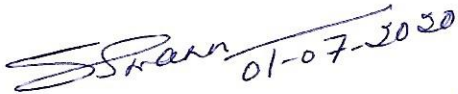

Now vide order No. Power/Gaz./RADC/2020/E-

5577-5661 dated 29.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other matters have been adjourned en-bloc to 30.07.2020. Accordingly, the present matter stands adjourned to 30.07.2020 for PE.

A scanned signed copy of proceeding sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Original proceeding sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi shall be placed on record in the judicial file as and when physical functioning of the courts is resumed.

The proceedings have been dictated on phone to Ms. Indu Sharma Bhoria, Personal Assistant.


(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:01.07.2020

SANTOSH SNEHI MANN
Special Judge (PC Act), CBI-08
Room No. 501, Rouse Avenue Court Complex
New Delhi

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 06/13

CIS No. 242/2019

CBI Vs. Anand Kumar Singhal and another

RC No. 35A/2005/CBI/ACB/New Delhi

**U/S: 13(2) r/w 13(1)(e) of PC Act r/w Section 120-B, 109 and
419 IPC**

01.07.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. 1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020 and No. 22/DHC/2020 dt. 29.06.2020.

The proceedings in this case have been stayed by Hon'ble Delhi High Court in Crl. Rev. P. 419/2018 & Crl. M.A. 9210/2018.

Vide order of this court dated 03.02.2020, this case was fixed for further proceedings on 01.05.2020. However, vide order 11/DJ/RADC/2020 dated 15.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 01.05.2020 were adjourned en-bloc to 02.06.2020. Subsequently, vide order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 of Ld. District & Sessions

Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, the matters fixed for 02.06.2020 were adjourned en-bloc to 01.07.2020.

Now vide order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other matters have been adjourned en-bloc to 30.07.2020. Accordingly, the present matter stands adjourned for further proceedings now to 30.07.2020.

An e-mail dated 30.06.2020 is received from Advocate Nagesh Behel, proxy counsel for Advocate Vijay Aggarwal, defence counsel for the accused persons on the official mail-id of the Court - readercbi08radc@gmail.com submitting that *Crl. Rev. Petition No. 419/2018 titled Anand Kumar Singhal Vs. CBI* listed before Hon'ble High Court has been adjourned en-bloc to 14.08.2020 and interim order is to continue.

A scanned signed copy of proceeding sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Original proceeding sheet, copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi and print out of the e-mail

received shall be placed on record in the judicial file as and when physical functioning of the courts is resumed.

The proceedings have been dictated on phone to Ms. Indu Sharma Bhoria, Personal Assistant.

S Mann 01-07-2020

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:01-07-2020
SANTOSH NEHI MANN
Special Judge (PC Act), CBI-08
Room No. 501, Rouse Avenue Court Complex
New Delhi

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 05/14

CIS No. 217/2019

CBI Vs. Rakesh Kumar and others

RC No. 21A/2008/CBI/ACB/New Delhi

U/S: 120-B IPC r/w 13(1)(d) of PC Act

01.07.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. 1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020 and No. 22/DHC/2020 dt. 29.06.2020.

The proceedings in this Case have been stayed by Hon'ble Delhi High Court vide order dated 13.10.2014 in Crl. M.C. 4450/2014 & Crl. M.A. 15277/2014.

Vide order of this court dated 06.01.2020, this case was fixed for further proceedings on 01.05.2020. However, vide order 11/DJ/RADC/2020 dated 15.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 01.05.2020 were adjourned en-bloc to 02.06.2020. Subsequently, vide order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court,


New Delhi, the matters fixed for 02.06.2020 were adjourned en-bloc to 01.07.2020.

Now vide order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other matters have been adjourned en-bloc to 30.07.2020. Accordingly, the present matter stands adjourned for further proceedings to 30.07.2020.

A message is received by Sh. Dhanesh Kumar, Reader of this Court from Ld. PP for CBI on his WhatsApp No. 9958817253 that the matter in the Hon'ble Delhi High Court has been adjourned en-bloc to 21.08.2020.

A scanned signed copy of proceeding sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Original proceeding sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi shall be placed on record in the judicial file as and when physical functioning of the courts is resumed.


01-07-2020
SANTOSH SNEHI MANN
Special Judge (PC Act), CBI-08
Room No. 501, Rouse Avenue Court Complex
New Delhi

The proceedings have been dictated on phone to
Ms. Indu Sharma Bhoria, Personal Assistant.

S Mann 01-07-2020.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:01.07.2020

SANTOSH SNEHI MANN
Special Judge (PC Act), CBI-08
Flat No. 501, Rouse Avenue Court Complex
New Delhi

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 07/12

CIS No. 206/2019

CBI Vs. Amrish Kala Sharma and others

RC No. 219/2011/E0001/EO-1/New Delhi

U/S: 120-B r/w 420, 467, 468, 471 IPC & Section 13(2) r/w
13(1)(d) of PC Act

01.07.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. 1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020 and No. 22/DHC/2020 dt. 29.06.2020.

Vide order of this court dated 19.03.2020, this case was fixed for DE on 01.04.2020(entire remaining defence evidence of accused S.V. Chauhan (A-4) & accused C. S. Kshatriya (A-5)). However, vide order No.5/DJ/RADC/2020 dt. 01.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 01.04.2020 were adjourned en-bloc to 01.05.2020. Further, vide order No. 11/DJ/RADC/2020 dated 15.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 01.05.2020 were

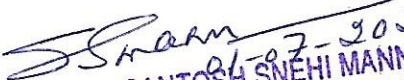
adjourned en-bloc to 02.06.2020. Subsequently, vide order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, the matters fixed for 02.06.2020 were adjourned en-bloc to 01.07.2020.

Now vide order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other matters have been adjourned en-bloc to 30.07.2020. Accordingly, the present matter stands adjourned to 30.07.2020 for entire remaining defence evidence of accused S.V. Chauhan (A-4) & accused C. S. Kshatriya (A-5).

The proceedings have been dictated on phone to Ms. Indu Sharma Bhoria, Personal Assistant.

A scanned signed copy of proceeding sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Original proceeding sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi shall be placed on record in the


01-07-2020
SANTOSH SNEHI MANN
Special Judge (PC Act), CBI-08
Room No. 501, Rouse Avenue Court Complex
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judicial file as and when physical functioning of the courts is resumed.

S. Mann 01-07-2020

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND:01.07.2020

SANTOSH SNEHI MANN
Special Judge (PC Act), CBI-08
Court No. 501, Rouse Avenue Court Complex
New Delhi

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CBI Vs. Dheeraj Gupta and others
RC No. DAI-2020-A-0005/New Delhi
U/S: 120-B IPC & Section 7 & 7A of PC Act

01.07.2020

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. 1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020 and No. 22/DHC/2020 dt. 29.06.2020.

Vide order of this court dated 21.03.2020, the bail bonds of accused Dheeraj Gupta were accepted till 01.05.2020 and adjourned for consideration on the date fixed. However, vide order No. 11/DJ/RADC/2020 dated 15.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 01.05.2020 were adjourned en-bloc to 02.06.2020. Subsequently, vide order No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, the matters fixed for 02.06.2020 were adjourned en-bloc to 01.07.2020.

Now vide order No. Power/Gaz./RADC/2020/E-


5577-5661 dated 29.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex shall take up urgent cases (except where evidence is to be recorded) through Video Conferencing mode and other matters have been adjourned en-bloc to 30.07.2020. Accordingly, bail bond of accused Dheeraj Gupta is accepted till 30.07.2020 and is adjourned for consideration on the date fixed.

Reader/Ahlmad to inform the Public Prosecutor attached with the Court and the concerned Advocates about adjournment of the case.

A scanned signed copy of proceeding sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Original proceeding sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi shall be placed on record in the judicial file as and when physical functioning of the courts is resumed.

The proceedings have been dictated on phone to Ms. Indu Sharma Bhoria, Personal Assistant.


(Santosh Snehi Mann)
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RADC/ND:01.07.2020
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